

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 689 of 2020**

**IN THE MATTER OF:**

**Naresh Kumar Sharma & Ors.**

**...Appellants**

**Versus**

**Shekhar Resorts Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellants :**

**Mr. Virender Ganda, Senior Advocate with  
Mr. Rakesh Kumar, Ms. Preeti Kashyap and Ms.  
Akansha Kaul, Advocates**

**For Respondents :**

**Mr. A. S. Chandhiok, Senior Advocate with  
Ms. Priya Agarwal, Mr. Viren Sharma, Ms. Sweta  
Kakad and Mr. Abhishek Anand, Advocates for R-1  
Mr. Arun Kathpalia, Senior Advocate with  
Mr. Abhishek Garg, Ms. Sweta Kakkad, Advocates for  
'Successful Resolution Applicant' (R-2)**

**O R D E R**  
**(Through Virtual Mode)**

**24.08.2020** Before deciding to issue notice, we intend to hear the parties on the question of maintainability of the appeal.

Heard learned counsel for the parties briefly. They may file their written submissions, not more than two pages, within three days.

Order reserved.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]  
Member (Technical)**

/ns/gc/